

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32949/2024

(Arising out of impugned final judgment and order dated 28-05-2024 in CRLA No. 623/2023 passed by the High Court Of Delhi At New Delhi)

ABUBACKER E.

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY

Respondent(s)

(FOR ADMISSION and I.R. and IA No.205608/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.205609/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 20-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMARFor Petitioner(s) Mr. Dr. Aditya Sondhi, Sr. Adv.
Mr. D. Kumanan, AOR
Mr. Adit S Pujari, Adv.
Mr. A Nowfal, Adv.
Mr. Abdul Shukoor Mundambra, Adv.
Mr. Anubhav Kumar, Adv.
Mr. Shereef K.A., Adv.
Ms. Aishwarya Sm, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for exemption from filing c/c of
the impugned order is allowed.

Delay condoned.

We are inclined to issue notice only on the
medical ground of the petitioner.

Ordered accordingly.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS(POONAM VAID)
COURT MASTER (NSH)